

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 246 of 2014 &
IA No. 247 of 2014 in
DFR-260 of 2014**

Dated : 18th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam,
Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Rajasthan Rajya Vidyut Utpadan Nigam Ltd.
....Appellant(s)**

Versus

**Rajasthan Electricity Regulatory Commission
& Ors.
...Respondent(s)**

Counsel for the Appellant (s) : Mr. Ramnesh Jareth
Mr. Rohit Shukla

ORDER

**IA No. 246 & 247 of 2014
(Appls for Condonation of delay in filing & re-filing)**

These two Applications have been filed for condoning the delay in filing the Appeal as against the main order dated 06.06.2013 and also for condoning the delay in re-filing the Appeal after curing the defects.

In spite of service of notice, no body has represented on behalf of the Respondents.

We have heard the learned counsel for the Applicant and also gone through the Applications. On a perusal of the same it is clear that most of the period was spent due to the pendency of the Review Petition before the State Commission, which ultimately passed the Order on 10.12.2013 partially allowing the review.

But it is also noticed that there is not only the delay in filing the Appeal but also the delay in re-filing the Appeal. Therefore, we deem it appropriate to condone the delay in filing as well as re-filing the Appeal on payment of some cost to a charitable organisation. Accordingly, the Applicant is directed to pay the cost of Rs.1,00,000/- (Rupees one lakh only) to a charitable organization, namely, **“ALZHEIMER’S & RELATED DISORDERS SOCIETY OF INDIA (ARDSI), DELHI CHAPTER, RZ-62/9, TUGHLAKABAD EXTENSION, NEW DELHI – 110019”** on or before 01.08.2014.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **06.08.2014**.

(Rakesh Nath)
Technical Member
Chairperson

(Justice M. Karpaga Vinayagam)

ts/kt